

(a) the condition of the air service which has been reintroduced between Indore and Bhopal; and

(b) whether sufficient number of passengers are available for this service and if sufficient number of passengers are not available, whether there is any proposal to stop this service in the near future?

परिवहन, विमान चालन नौवहन और पर्यटन मंत्री (श्री एन० संजीव रेड्डी) : (क) और (ख) इन्दौर और भोपाल के बीच कोई विमान सेवा आरंभ नहीं की गयी है, लेकिन आई० ए० सी० बम्बई-इन्दौर सेवा को भोपाल तक बढ़ाने का विचार कर रहा है। शुरू में, इन्दौर-भोपाल सेवा का व्यय नगर विमान विकास निधि से दिया जायेगा।

[THE MINISTER OF TRANSPORT, AVIATION, SHIPPING AND TOURISM (SHRI N. SANJIVA REDDY): (a) and (b) No service has been introduced between Indore and Bhopal, but I.A.C. are considering extending the Bombay-Indore-service to Bhopal. The Indore-Bhopal sector will be subsidised from the Civil Aviation Development Fund in the initial stage.]

मध्य प्रदेश द्वारा केन्द्र को गेहूँ का दिया जाना

230 श्री राम सहाय : क्या खाद्य, कृषि, सामुदायिक विकास और सहकार मंत्री यह बताने की कृपा करेंगे कि मध्य प्रदेश नई फसल से केन्द्र को कितनी मात्रा में गेहूँ देने पर सहमत हो गया है ?

[WHEAT SUPPLY FROM MADHYA PRADESH TO CENTRE]

230. SHRI RAM SAHAI: Will the Minister of FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION be pleased to state the quantum of wheat from the new crop that Madhya Pradesh has agreed to supply to the Centre?

खाद्य, कृषि, सामुदायिक विकास और सहकार भंडालय में राज्य मंत्री (श्री पी० गोविन्द मेनन) : मध्य प्रदेश में नयी फसल में गेहूँ की उपलब्धि का अभी पूरी तरह अंदाजा नहीं लगाया गया है और इसीलिए मध्य प्रदेश

सरकार द्वारा केन्द्र को गेहूँ की राश्ट्राई करने का अभी प्रश्न ही नहीं उठता।

[THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI P. GOVINDA MENON): The availability of wheat in Madhya Pradesh from the new crop has not yet been fully assessed and as such the question of Madhya Pradesh supplying any wheat to the Centre has not yet arisen.]

CENTRAL ASSISTANCE FOR RATIONING

231 SHRI A. D. MANI: Will the Minister of FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION be pleased to state.

(a) whether the various State Governments have asked for Central Government assistance in the matter of advice and personnel regarding rationing in towns and cities; and

(b) if so, what has been the reaction of Government to such a proposal?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI P. GOVINDA MENON): (a) and (b) Some of the State Governments had asked for some advice and assistance in the matter of introduction of rationing in towns and cities and whatever help or advice was asked for has been rendered.

LIGHT HOUSE AT MASULIPATAM PORT

232. SHRI K. P. MALLIKARJUNUDU: Will the Minister of TRANSPORT, AVIATION, SHIPPING AND TOURISM be pleased to state—

(a) whether it is a fact that the Light House at Masulipatam port is not in good condition, and

(b) if so, what steps Government propose to take for its improvement?

THE MINISTER OF TRANSPORT, AVIATION, SHIPPING AND TOURISM (SHRI N. SANJIVA REDDY): (a) It has been ascertained that the lighthouse at Masulipatam is in good condition.

(b) Does not arise.

†[TRANSPORT OF SUGAR FROM MILLS TO SHIPS

13. SHRIMATI TARA RAMCHANDRA SATHE: Will the Minister of FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION be pleased to state:

(a) whether it is a fact that sugar manufactured in the sugar mills of Maharashtra is transported from the mills to the ships at Bombay Port for purposes of export through two sets of private agencies—one from the mills to the port and the other from the port to the ship, and not by the manufacturers or by the State Trading Corporation; and

(b) if so, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) and (b) Sugar factories in Maharashtra are required to deliver raw sugar f.o.r. Bombay port. Responsibility of movement of the sugar from factories to Bombay port is therefore of the factories themselves and arrangements in this behalf are also made by them. On arrival at Bombay, the sugar is unloaded directly in the export shed if a vessel is in the port or stored in godowns in Bombay. Movement of the sugar stored in these godowns to the export sheds is done by Clearing Agents appointed by the Indian Sugar Mills Association, which handles the work of physical export of sugar.

‡[DEVELOPMENT OF FOREST AREAS OF ANDAMANS

28. SHRI T. V. ANANDAN: Will the Minister of FOOD, AGRICULTURE COMMUNITY DEVELOPMENT AND COOPERATION be pleased to state

(a) whether it is a fact that the work of levelling and reclaiming of lands for agricultural purposes in the forest areas of the Andaman Islands was let out to a private contractor who deserted before the work was completed and as a result the work is at present suspended;

(b) if so, whether Government have made any other arrangements to complete the work; and

(c) if not, the reasons therefor?

†Transferred from the 5th May, 1966

‡Transferred from the 6th May, 1966

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNA-SAHIB SHINDE): (a) No, Sir.

(b) and (c) Do not arise.

नियमों तथा अधिनियमों का हिन्दी अनुबाद

183. प्रो० सत्यव्रत सिद्धांतलंकार. क्या विधि मंत्री यह बताने की कृपा करेंगे कि आय-कर तथा केन्द्रीय उत्पादन शुल्क से संबंधित नियमों तथा अधिनियमों का अधिकृत हिन्दी अनुबाद कब तक तैयार हो जायेगा और उसके कब तक प्रकाशित होने की संभावना है ?

‡[HINDI TRANSLATION OF RULES AND ENACTMENTS

183. PROF. SATYAVRATA SIDDHANTALANKAR: Will the Minister of LAW be pleased to state the time by when an authentic Hindi translation of the enactments and the rules relating to Income-tax and Central Excise is likely to be prepared and the time by when the same is likely to be published?

विधि मंत्रालय में राज्य मंत्री (श्री सी० आर० पट्टाभिरामन) : राजभाषा (विधायी) आयोग से निवेदन किया गया है कि वह आय कर अधिनियम तथा केन्द्रीय उत्पादन शुल्क और लवण अधिनियम और तदधीन बनाए गए नियमों के हिन्दी रूपान्तर तैयार करने का काम हाथ में ले और उनके प्राधिकृत रूपान्तरों को शीघ्रता के साथ प्रकाशित करे। ऐसा निश्चित समय बताना संभव नहीं है जिसके अंदर कि इन अधिनियमितियों और नियमों के प्राधिकृत रूपान्तर पूरे हो जाएंगे और प्रकाशित कर दिए जायेंगे।

‡[THE MINISTER OF STATE IN THE MINISTRY OF LAW (SHRI C. R. PATTABHI RAMAN): The Official Language (Legislative) Commission has been requested to undertake preparation of Hindi versions of the Income-tax Act and the Central Excises and Salt Act and Rules made thereunder and expedite the publi-

†Transferred from the 13th May, 1966

‡[] English Translation